

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NOs. 710 & 708 OF 2016 IN
DFR NO. 3024 OF 2016**

Dated: 22nd February, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

**Jharkhand Bijli Vitran Nigam Ltd. ...Appellant(s)
Vs.**

Jharkhand State Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Ramesh P.Bhatt, Sr. Adv.
Mr. Himanshu Shekhar
Mr. Mohit Kumar Shah
Mr. Aabhas Parimal
Mr. Jamnesh Kumar
Mr. Navin Kumar

Counsel for the Respondent(s) : Mr. Farrukh Rasheed for R-1

Mr. Swapna Seshadri
Ms. Sandeep Rajpurohit for R-2

ORDER

Learned counsel for the appellant seeks three weeks time to file rejoinder. He may file the same on or before 16.03.2017 after serving copy on the other side.

List the matter on **30.03.2017.**

(I.J. Kapoor)
Technical Member
ts/kt

(Justice Ranjana P. Desai)
Chairperson